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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 9664/2015

INDIA TRADE PROMOTION ORGANIZATION..... Petitioner

Through : Sh. Mayank Nagi, Advocate.

versus

DEPUTY COMMISSIONER OF INCOME TAX (EXEMPTION)
NEW DELHI Respondent

Through : Sh. Raghvendra Singh, Sr. Counsel.

CORAM:

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE NAJMI WAZIRI

ORDER

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09.03.2017

Learned counsel seeks to withdraw the writ petition in
of the respondent's stand contained in the letter dated 16.
whereby the Revenue indicated that the notice
11.09.2015 impugned in this case has become infructuous, in
the appellate orders by the CIT (A) for AYs 2009-10, 2010
2011-12. The writ petition is accordingly dismissed as withdrawn.


S. RAVINDRA BHAT

NAJMI WAZIRI

MARCH 09, 2017/AJK